

THE HON'BLE CHIEF JUSTICE
and
R.SUBBIAH, J.

(made by the Hon'ble Chief Justice)

Pursuant to the previous order of June 14, 2021, a formal memorandum has been filed by the petitioner seeking extension of the Covid cash relief to all transgenders irrespective of such persons possessing any valid registration or identification papers.

2. Learned Advocate-General submits on behalf of the State that the State has decided to extend the benefit to all transgenders irrespective of whether they possess the registration cards. The State has noticed that it has been asserted at paragraph 2 of the memorandum recently filed that only 2956 transgenders have been provided with the first lot of cash relief and there are a further 8493 transgender persons who are entitled to receive the same benefit.

3. The only reservation of the State is that while the State may not insist on strict registration documents or identity proof, the grant

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should not be abused and some form of recording the name and address of the beneficiary should be followed.

4. Since the State has agreed to extend the benefit to all transgenders in the State irrespective of whether they are registered or not, an appropriate modality should be worked by which the transgenders receive the benefit and yet, the system is not misused.

5. Let the matter appear three weeks hence for the petitioner to indicate whether any genuine transgender has been left out.

6. List on 09.07.2021.

(S.B., CJ.) (R.P.S., J.)
18.06.2021

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W.P.No.12035 OF 2021

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